

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): (a) Of the Central Government employees eligible for accommodation in the General Pool of accommodation administered by my Ministry, 39.9 per cent in Delhi, 5.4 per cent in Bombay and 18.9 per cent in Calcutta have been provided accommodation so far. There is no general pool of accommodation at present in Madras.

(b) With the addition of 4,300 new houses in Delhi, 128 in Bombay and 450 in Calcutta the percentage of satisfaction will increase to 44 per cent, 6 per cent and 28 per cent respectively.

(c) A seven year programme has been drawn up and the construction programme stepped up to make good the shortages as fast as possible.

Rehabilitation Facilities for D.Pa.

*454. { Shrimati Sharda Mukerjee:
Shri Kachhavalya:
Shri Gokaran Prasad:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether it is a fact that the Dandakaranya Development Authority has indicated to Government that additional rehabilitation facilities can be provided for 10,000 displaced families; and

(b) if so, Government's decision thereon?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): (a) and (b). The original programme of the Dandakaranya Development Authority was to settle 3,000 families during the working season of 1964-65. In view of the heavy influx of migrants from East Pakistan, every effort is being made to step up the programme for resettlement in Dandakaranya.

Bird & Co.

*455. { Shri Surendranath Dwivedy:
Shri Warior:
Shri Vasudevan Nair:
Shri Daji:
Shri Bhagwat Jha Asad:
Shri Hari Vishnu Kamath:
Shri S. M. Banerjee:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 528 on the 12th December, 1963 and state:

(a) whether investigation regarding Bird & Co. has been completed;

(b) whether any cases have been started against the company; and

(c) if so, what are the charges?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwarl Sinha): (a) to (c). Show cause notices in regard to certain charges under the Sea Customs Act and Foreign Exchange Regulation Act have been issued. As the cases are under adjudication, it would not be proper to disclose details of the charges at this stage. Further investigations are also progressing.

Inspection of Betar Nullah

*456. { Shri P. C. Borooah:
Shri Jedhe:
Shri Mohan Swarup:
Shri D. D. Puri:
Shri P. R. Chakraverti:
Shri Onkar Lal Berwa:
Shri Bibhuti Mishra:
Shri S. N. Chaturvedi:
Shri Sham Lal Saraf:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the joint inspection of the Betar Nullah in Poonch has been conducted; and

(b) if so, the result thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.